

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:2942

ANSWERED ON:24.07.2009

APDRP

Kumar Shri Shailendra;Singh Shri Dushyant

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government proposes to bring changes in the Accelerated Power Development and Reforms Programme (APDRP);
- (b) if so, the details thereof;
- (c) the financial assistance being provided/proposed to be provided for the above said programme; and
- (d) the details of other reforms/measures being adopted or proposed to be adopted in the power sector by the Government during the Eleventh Five Year Plan?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) : Yes, Madam. Government has introduced Restructured APDRP in 11th Plan. Details of R-APDRP are as below:

(b) : Establishment of reliable and automated systems for sustained collection of accurate base line data, and the adoption of Information Technology in the areas of energy accounting will be necessary pre-conditions before sanctioning any project under Restructure APDRP (R-APDRP).

It is proposed to cover urban areas – towns and cities with population of more than 30,000 (10,000 in case of special category states). In addition, in certain high-load density rural areas with significant loads, works of separation of agricultural feeders from domestic and industrial ones, and of High Voltage Distribution System (11kv) will also be taken up. Further, towns/areas for which projects have been sanctioned in X Plan R-APDRP shall be considered for the XI Plan only after either completion or short closure of the earlier sanctioned projects.

Projects under the scheme shall be taken up in Two Parts. Part-A shall include the projects for establishment of baseline data and IT applications for energy accounting/auditing & IT based consumer service centers. Part-B shall include regular distribution strengthening projects.

(c) : The programme would be of the size of Rs.51,577 crore. Initially Rs.50,000 crore will be provided/arranged as loan from Government of India/ Financial Institutions, out of which an estimated amount of Rs.30,000 crore would be converted in to grant. The total grant from Government of India is estimated as Rs.31,577 crore. So far 1022 projects at the estimated cost of Rs.3561.93 crs have been approved and Rs.584.31 Crs have been released by the PFC to various States.

(d) : The objective of R-APDRP is to reduce AT&C losses to 15% & below. In addition to R-APDRP, these are following measures proposed:-

# The unbundling/corporatisation of remaining state utilities. So far 17 States have unbundled/corporatised their Utilities.

# SLDCs of all the states are being made functionally and financially independent.

# Set up and functioning of special courts to deal against theft of electricity.

# Though most of the States Electricity Regulatory Commissions (SERC) have issued different regulations relating to the following issues, some states have not yet issued these regulations:-

1) Regulation for segregation of technical and commercial losses through energy audits, which includes action plan for reduction of the losses, Energy accounting and declaration of its results.

2) Regulation for tariff under Multi – Year-Tariff (MYT) framework.

3) Regulation for encouraging the use of TOD meters for large consumers and arrangements for independent third-party meter testing.

4) Regulation for determination of cross subsidy surcharge and its implementation.

5) Regulations for rationalization of tariff so as to bring within the range of 20% of cost of supply by 2012.

6) Formulation and notifying the guidelines regarding setting up Consumer Grievance Redressal (CGR) forum by the licensees and regulations regarding the Ombudsman and also appointment of/designating the Ombudsman.